

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 13.01.2011

Meeting No. 34/AM11, 35/AM11 & 36/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 13.01.2011 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
2	Sh. A.K. Ojha	AD	MSME
3.	Sh. C. Gangadharan	DDG	DGFT
4	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

PART-I

1	627 Case No.:2/14/85-ALC3/2010	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:34/85-ALC3/2010 13.01.2011	Status: Rejected
	HQ File :01/85/050/00039/AM11/	RLA File :08/24/040/00008/AM11/	Lic.No/Date:0810089954 24.06.2010	
	The case was considered by the committee as per agenda. It was noted that the information asked from the exporter has not been received in spite of several reminders. In the absence of this information the Committee is unable to compute input – output norms. Therefore the Committee decided to reject the case. RA to take consequential action as per policy/procedure.			

628 Case No.:3/14/85-ALC3/2010	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:34/85-ALC3/2010 13.01.2011	Status: Rejected
HQ File :01/85/050/00040/AM11/	RLA File :08/24/040/00067/AM11/	Lic.No/Date:0810089955 24.06.2010	
The case was considered by the committee as per agenda. It was noted that the information asked from the exporter has not been received in spite of several reminders. In the absence of this information the Committee is unable to compute input-output norms. Therefore the Committee decided to reject the case. RA to take consequential action as per policy/procedure.			

3	629 Case No.:4/14/85-ALC3/2010	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:34/85-ALC3/2010 13.01.2011	Status: Rejected
	HQ File :01/85/050/00041/AM11/	RLA File :08/24/040/00068/AM11/	Lic.No/Date:0810089956 24.06.2010	

The case was considered by the committee as per agenda. It was noted that the information asked from the exporter has not been received in spite of several reminders. In the absence of this information the Committee is unable to compute input-output norms. Therefore the Committee decided to reject the case. RA to take consequential action as per policy/procedure.

4	630 Case No.:5/14/85-ALC3/2010	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:34/85-ALC3/2010 13.01.2011	Status: Rejected
	HQ File :01/85/050/00042/AM11/	RLA File :08/24/040/00066/AM11/	Lic.No/Date:0810089962 24.06.2010	
	The case was considered by the committee as per agenda. It was noted that the information asked from the exporter has not been received in spite of several reminders. In the absence of this information the Committee is unable to compute input-output norms. Therefore the Committee decided to reject the case.RA to take consequential action as per policy/procedure.			

5	631 Case No.:1/17/85-ALC3/2010	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:34/85-ALC3/2010 13.01.2011	Status: Rejected
	HQ File :01/85/050/00055/AM11/	RLA File :08/24/040/00118/AM11/	Lic.No/Date:0810090515 15.07.2010	
	The case was considered by the committee as per agenda. It was noted that the information asked from the exporter has not been received in spite of several reminders. In the absence of this information the Committee is unable to compute input-output norms. Therefore the Committee decided to reject the case. RA to take consequential action as per policy/procedure.			

6	632	Party Name: FARWOOD INDS. LTD	Meet No/Date:34/85-ALC3/2010 13.01.2011	Status: Rejected
	HQ File :01/85/050/263/AM10/	RLA File :04//24/040/00108/AM10/	Lic.No/Date:0410109498 18.11.2009	
	The case was considered by the committee as per agenda. It was noted that the information asked from the exporter has not been received. In the absence of this information the Committee is unable to compute the input-output norms. Therefore, the Committee decided to reject the case. RA to take consequential action as per policy/procedure.			

7	633 Case No.:1/34/85-ALC3/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:34/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00141/AM11/	RLA File :04/24/040/00242/AM11/	Lic.No/Date:0410119805 14.12.2010	

The case was considered by the committee as per agenda. The Committee decided to forward the case to MSME to seek their comments. To be re-listed on 27.01.2011.

8	634	Party Name: SWATHI EXPORTS	Meet No/Date:34/85-ALC3/2010	Status: Deferred
	Case No.:2/34/85-ALC3/2010		13.01.2011	
	HQ File :01/85/050/00142/AM11/	RLA File :07/24/040/00353/AM11/	Lic.No/Date:0710076245	
			24.12.2010	
The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. The Committee decided that when hard copy of the application is received, the case may be forwarded to DIPP for comments. To be re-listed on 27.01.2011.				

PART-II

1	635	Party Name:ASSOCIATES WINES PVT. LTD.	Meet No/Date:35/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/0030/AM11/	RLA File :02/24/040/00110/AM10	Lic.No/Date:3110042659 30.03.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI. DO letter was sent on 16.12.2010 from Chairperson (NC-VI). Committee decided to send DO letter at the DG FT level to Secretary MFPI to expedite the comments. To be re-listed on 27.01.2011.			

2	636 Case No.:1/9/85-ALC3/2010	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:35/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00025/AM11/	RLA File :53/24/040/00004/AM11/	Lic.No/Date:5310010465 18.05.2010	
	The case was considered by the committee as per agenda. Written comments sent by MSME were not found to be in order. It was decided to write to MSME to clarify their comments. To be re-listed on 10.02.2011.			

3	637 Case No.:2/11/85-ALC3/2010	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:35/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00032/AM11/	RLA File :53/24/040/00006/AM11/	Lic.No/Date:5310010539 03.06.2010	
	The case was considered by the committee as per agenda. Written comments sent by MSME were not found to be in order. It was decided to write to MSME to clarify their comments. To be re-listed on 10.02.2011.			

4	638	Party Name:ENGLISH INDIAN CLAYS	Meet No/Date:35/85-ALC3/2010	Status: Deferred
	Case No.:5/18/85-ALC3/2010	LIMITED	13.01.2011	
	HQ File :01/85/050/00061/AM11/	RLA File :53/24/040/00012/AM11/	Lic.No/Date:5310011079	
			20.07.2010	
The case was considered by the committee as per agenda. Written comments sent by MSME were not found to be in order. It was decided to write to MSME to clarify their comments. To be re-listed on 10.02.2011.				

5	639 Case No.:1/46/85-ALC3/2009	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:35/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00235/AM10/	RLA File :53/24/040/00016/AM10/	Lic.No/Date:5310010198 02.03.2010	
	The case was considered by the committee as per agenda. Written comments sent by MSME were not found to be in order. It was decided to write to MSME to clarify their comments. To be re-listed on 10.02.2011.			

6	640	Party Name:MARICO LTD	Meet No/Date:35/85-ALC3/2010	Status:
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		13.01.2011	Deferred
HQ File :01/85/162/141/AM11	Grant of adv. Authorization under para 4.4.2 of HBP for export of “Safflower Seed (Sorted/Processed and meant for Bird Feed purpose)/Safflower/Soya De-oiled Cake against import of Safflower Seeds/Relevant Safflower/Soya Seeds		
The case was considered by the committee as per agenda. It was noted that comments are awaited from Ministry of Agriculture (Trade Division) who may be reminded. It may be clarified to M/o Agriculture that the issue is not domestic procurement/availability of items but regarding fixation of input/output norms of import/ export items. To be re-listed on 27.01.2011.			

7	641	Party Name:MARICO LTD	Meet No/Date:35/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/162/376/AM10	Grant of adv. Authorization under para 4.4.2 ofHBP for export of“Milling Grade Copra against import of Copra (Grade.II)”		
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Ministry of Agriculture (Trade Division) who may be reminded. It may be clarified to M/o Agriculture that the issue is not domestic procurement/availability of items but regarding fixation of input/output norms of import/ export items. To be re-listed on 27.01.2011.			

8	642	Party Name:ASIAN FOOD INDUSTRIES,	Meet No/Date:35/85-ALC3/2010	Status: Deferred
	Case No.:6/18/85-ALC3/2010		13.01.2011	
	HQ File :01/85/050/00062/AM11/	RLA File :34/24/040/00090/AM11/	Lic.No/Date:3410027591	
			29.07.2010	
The case was considered by the committee as per agenda. It was noted that comments are awaited from Ministry of Agriculture (Trade Division) who may be reminded to expedite comments. It may be clarified to M/o Agriculture that the issue pertains to fixation of input-output norms and is not of domestic procurement/availability of inputs. To be re-listed on 27.01.2011.				

9	643	Party Name:ASIAN FOOD INDUSTRIES,	Meet No/Date:35/85-ALC3/2010	Status: Deferred
	Case No.:7/18/85-ALC3/2010		13.01.2011	
	HQ File :01/85/050/00063/AM11/	RLA File :34/24/040/00091/AM11/	Lic.No/Date:3410027592	
			29.07.2010	

The case was considered by the committee as per agenda. It was noted that comments are awaited from Ministry of Agriculture (Trade Division) who may be reminded to expedite comments. It may be clarified to M/o Agriculture that the issue pertains to fixation of input-output norms and is not of domestic procurement/availability of inputs. To be re-listed on 27.01.2011.

10	644	Party Name:A.V.THOMAS & CO. LTD	Meet No/Date:35/85-ALC3/2010	Status: Withdrawn
	Case No.:1/27/85-ALC3/2010		13.01.2011	
	HQ File :01/85/050/00101/AM11/	RLA File :10/24/040/00059/AM11/	Lic.No/Date:1010040741	
			29.10.2010	
The case was considered by the committee as per agenda. It was noted that the case has already been decided in NC meeting No. 33/AM11 held on dt. 23.12.2010. The Committee decided to withdraw the case.				

11	645 Case No.:17/28/85-ALC3/2010	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:35/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00118/AM11/	RLA File :05/23/040/00103/AM11/	Lic.No/Date:0510269080 26.07.2010	
	The case was considered by the committee as per agenda. It was noted that the required information from exporter is awaited. The Committee decided to defer the case to 27.01.2011. To be re-listed on 27..01.2011.			

12	646 Case No.:3/30/85-ALC3/2010	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:35/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00126/AM11/	RLA File :34/24/040/00218/AM11/	Lic.No/Date:3410028633 23.11.2010	
	The case was considered by the committee as per agenda. It was noted that the comments are awaited from Department of C & PC. The Committee decided that Department of C & PC may be reminded to expedite the comments. To be re-listed on 27.01.2011.			

13	647 Case No.:2/18/85-ALC3/2010	Party Name:RINAC INDIA LIMITED	Meet No/Date:35/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00058/AM11/	RLA File :07/24/040/00110/AM11/	Lic.No/Date:0710073215 27.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments from DIPP are awaited. The Committee decided to defer the case to 27.01.2011. To be re-listed on 27.01.2011			

14	648 Case No.:2/17/85-ALC3/2010	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:35/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00056/AM11/	RLA File :07/24/040/00106/AM11/	Lic.No/Date:0710072962 15.07.2010	
	The case was considered by the committee as per agenda. It was noted that the comments are awaited from MFPI. The Committee decided that MFPI may be reminded to expedite the comments. To be re-listed on 27.01.2011.			

15	649 Case No.:4/22/85-ALC3/2010	Party Name:MINDA CORPORATION LTD.	Meet No/Date:35/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00084/AM11/	RLA File :05/24/040/00169/AM11/	Lic.No/Date:0510272403 08.09.2010	
	The case was considered by the committee as per agenda. It was noted that the comments are awaited from Ministry of Heavy Industry. The Committee decided that Ministry of Heavy Industry may be reminded to expedite the comments. To be re-listed on 27.01.2011.			

16	649-A Case No.:1/35/85-ALC3/2010	Party Name:MITTULAU LALAH AND SONS	Meet No/Date:35/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00143/AM11/	RLA File :04/24/040/00267/AM11/	Lic.No/Date:0410120148 27.12.2010	
	The case was considered by the committee as per agenda. The Committee decided to write to RA to forward the hard copy of the application immediately. To be re-listed on 27.01.2011.			

17	649-B	Party Name:IMSO FER MANUFACTURING (	Meet No/Date:35/85-ALC3/2010	Status:
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Case No.:2/35/85-ALC3/2010	INDIA) PRIVATE LIMITED,	13.01.2011	Deferred
HQ File :01/85/050/00144/AM11/	RLA File :31/24/040/00213/AM11/	Lic.No/Date:3110046139 27.12.2010	
The case was considered by the committee as per agenda. The Committee decided to write RA to forward the hard copy of the application immediately. When received, hard copy of the application may be sent to MSME for comments. To be re-listed on 27.01.2011			

18	649-C Case No.:3/35/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:35/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00145/AM11/	RLA File :02/24/040/00169/AM11/	Lic.No/Date:0210152737 28.12.2010	
	The case was considered by the committee as per agenda. The Committee decided to write to RA to forward the hard copy of the application immediately. When received, hard copy of the application may be sent to AYUSH for comments. To be re-listed on 27.01.2011			

PART-III

1	650	Party Name: SEED & GRAINS INDIA PVT. LTD	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/162/211/AM11	Inclusion of export item ‘Cassia Torea’ in the existing SION at Sl. No. E-93.		
	The case was considered by the committee as per agenda. The Committee decided that earlier file regarding inclusion of Caster Seed in SION No. E-93 examined. If required, comments of Export Policy Cell to be taken. To be re- listed on 27.01.2011.			

2	651 Case No.:8/36/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00153/AM11/	RLA File :02/24/040/00104/AM11/	Lic.No/Date:0210147706 10.09.2010	
	The case was considered by the committee as per agenda. It was noted that the comments are awaited from Tea Board. The Committee decided that Tea Board may be reminded to expedite the comments. To be re-listed on 27.01.2011.			

3	652 Case No.:9/36/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00154/AM11/	RLA File :02/24/040/00096/AM11/	Lic.No/Date:0210146725 19.08.2010	

The case was considered by the committee as per agenda. It was noted that the comments are awaited from Tea Board. The Committee decided that Tea Board may be reminded to expedite the comments. To be re-listed on 27.01.2011.

4	653 Case No.:10/36/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00155/AM11/	RLA File :02/24/040/00076/AM11/	Lic.No/Date:0210146176 10.08.2010	
	The case was considered by the committee as per agenda. It was noted that the comments are awaited from Tea Board. The Committee decided that Tea Board may be reminded to expedite the comments.To be re-listed on 27.01.2011.			

5	654 Case No.:11/36/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00156/AM11/	RLA File :02/24/040/00109/AM11/	Lic.No/Date:0210148143 20.09.2010	
	The case was considered by the committee as per agenda. It was noted that the comments are awaited from Tea Board. The Committee decided that Tea Board may be reminded to expedite the comments. To be re-listed on 27.01.2011.			

6	655 Case No.:18/36/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00163/AM11/	RLA File :02/24/040/00157/AM11/	Lic.No/Date:0210152164 15.12.2010	
	The case was considered by the committee as per agenda. It was noted that the comments are awaited from Tea Board. The Committee decided that Tea Board may be reminded to expedite the comments. To be re-listed on 27.01.2011.			

7	656 Case No.:19/36/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Approved						
	HQ File :01/85/050/00164/AM11/	RLA File :02/24/040/00158/AM11/	Lic.No/Date:0210151515 03.12.2010							
	The case was considered by the committee as per agenda. The Committee decided to approve the case as under:-									
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Tea Filled in MPET Foil pouches in</td><td>5400.000KG</td><td>OTS Cans (Metal Caddy) of</td><td>As per packing policy</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Tea Filled in MPET Foil pouches in	5400.000KG
Export Item	Qty.	Import Item	Qty.							
Tea Filled in MPET Foil pouches in	5400.000KG	OTS Cans (Metal Caddy) of	As per packing policy							

43,000Nos. OTS Cans (Metal Caddy) packed in outer Carton (CFC)	relevant size	
	MPET Film 340mm	As per packing policy
	Corrugated Flute Carton (CFC) of relevant size.	As per packing policy
RA may take consequential action as per policy/procedure.		

8	657 Case No.:3/36/85-ALC3/2010	Party Name:HIMALYA INTERNATIONAL LIMITED	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00148/AM11/	RLA File :05/23/040/00146/AM11/	Lic.No/Date:0510272022 01.09.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MSME/MFPI. The Committee decided that MSME/MFPI may be reminded to expedite the comments. To be re-listed on 27.01.2011			

9	658 Case No.:5/36/85-ALC3/2010	Party Name:HIMALYA INTERNATIONAL LIMITED	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00150/AM11/	RLA File :05/23/040/00150/AM11/	Lic.No/Date:0510272024 01.09.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MSME/MFPI. The Committee decided that MSME/MFPI may be reminded to expedite the comments. To be re-listed on 27.01.2011			

10	659 Case No.:6/36/85-ALC3/2010	Party Name:HIMALYA INTERNATIONAL LIMITED	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00151/AM11/	RLA File :05/23/040/00160/AM11/	Lic.No/Date:0510272317 07.09.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MSME/MFPI. The Committee decided that MSME/MFPI may be reminded to expedite the comments. To be re-listed on 27.01.2011			

11	660 Case No.:13/36/85-ALC3/2010		Party Name:INTEGRATED CLEAN ROOM TECHNOLOGIES LTD.,		Meet No/Date:36/85-ALC3/2010 13.01.2011		Status: Approved
	HQ File :01/85/050/00158/AM11/		RLA File :09/24/040/00248/AM11/		Lic.No/Date:0910043674 28.09.2010		
	The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over the comments dated 13.01.2011. Based on written comments of DIPP, the committee decided to ratify the norms as under:-						
	Export Product		Qty.	Import Item	Qty		
	Pre Fabricated Building (i.e. Wall Panels, Ceiling Panels, Doors, Air Handling Units, Luminars and accessories)		34500.880 Sq. Meter	EVT Silicone Sealant 310ML Catridges (HPCR RAL 9010 Cartridge Weight: 310ML, Article No: 15501)	Within 1% of FOB value, of exports.		
RA may take consequential action as per policy/procedure.							

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661 Case No.:14/36/85-ALC3/2010	Party Name:INTEGRATED CLEAN ROOM TECHNOLOGIES LTD.,	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Approved
HQ File :01/85/050/00159/AM11/	RLA File :09/24/040/00275/AM11/	Lic.No/Date:0910043791 01.10.2010	
The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over the comments dated 13.01.2011 and Committee decided to ratify the norms as per written comments of DIPP as under:-			
Export Product	Qty.	Import Item	Qty
Pre Fabricated Building (i.e. Wall Panels, Ceiling Panels, Doors, Air Handling Units, Luminars and accessories) 'Infilled with Rockwool / Slogwool'.	20033 Sq. Meters.	Rock Wool, Slog Wool, Similar Mineral Wool (Incl. Mixture thereof) in Bulk Sheets or Rolls.	21035Sq. Meters inclusive of 5% wastage.

RA may take consequential action as per policy/procedure.

13	662 Case No.:20/36/85-ALC3/2010	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00165/AM11/	RLA File :02/24/040/00146/AM11/	Lic.No/Date:0210150906 23.11.2010	
	The case was considered by the committee as per agenda. The Committee decided to forward the case to Department of C & PC for their comments. To be re-listed on 27.01.2011.			

14	663 Case No.:17/36/85-ALC3/2010	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00162/AM11/	RLA File :02/24/040/00087/AM11/	Lic.No/Date:0210150900 23.11.2010	
	The case was considered by the committee as per agenda. The Committee decided to forward the case to Department of C & PC for their comments. To be re-listed on 27.01.2011.			

15	664 Case No.:16/36/85-ALC3/2010	Party Name:AROMATRIX FLORA PVT. LTD.,	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00161/AM11/	RLA File :05/24/040/00832/AM08/	Lic.No/Date:0510215506 28.01.2008	
	The case was considered by the committee as per agenda. It was noted that the authorization is very old. The Committee decided to write a letter to CLA asking the reasons for delay and the case may be forwarded to MSME for comments. To be re-listed on 27.01.2011.			

16	665 Case No.:22/36/85-ALC3/2010	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00167/AM11/	RLA File :03/94/040/00644/AM11/	Lic.No/Date:0310599271 28.10.2010	

The case was considered by the committee as per agenda. It was noted that comments are awaited from MSME. The Committee decided that MSME may be reminded to expedite the comments. To be re-listed on 27.01.2011

17	666 Case No.:1/36/85-ALC3/2010	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00146/AM11/	RLA File :05/23/040/00231/AM10/	Lic.No/Date:0510261679 01.04.2010	
	The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. The Committee decided to forward the copy of the application when received to DIPP for comments.			
	To be re-listed on 27.01.2011.			

18	667 Case No.:7/36/85-ALC3/2010	Party Name:KF BIOPLANTS PRIVATE LIMITED	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00152/AM11/	RLA File :31/24/040/00067/AM11/	Lic.No/Date:3110044255 10.08.2010	
	The case was considered by the committee as per agenda. The Committee decided to examine the export policy of Tissue Culture. If required comments of Export Policy Cell to be obtained. To be forwarded to D/o Bio Technology for comments. To be re-listed on 27.01.2011.			

19	668 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	
	The case was considered by the committee as per agenda. It was noted that hard copy of the application has not been received. The Committee decided that the hard copy of the application when received may be forwarded to MSME/MFPI for their comments. To be re-listed on 27.01.2011.			

20	669 Case No.:15/36/85-ALC3/2010	Party Name:BASH GRANITES,	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00160/AM11/	RLA File :32/24/040/00039/AM11/	Lic.No/Date:3210045997 04.11.2010	
	The case was considered by the committee as per agenda. On the basis of letter of DIPP given by representative of DIPP present in the meeting, the Committee decided to call for the following information from the firm as under:-			
	1. Specific form of Granite to be exported whether Blocks (Dressed/Undressed), Slabs or Tiles. 2. Technical specification of import item with its catalogue. 3. Past production & corresponding consumption of import item in Qty & Value terms for last 2 years (year wise) duly certified by Central Excise.			
	To be re-listed on 27.01.2011.			

21	670 Case No.:4/36/85-ALC3/2010	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00149/AM11/	RLA File :32/24/040/00029/AM11/	Lic.No/Date:3210045364 08.09.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI. The Committee decided that MFPI may be reminded to expedite the comments. To be re-listed on 27.01.2011			

22	671 Case No.:12/36/85-ALC3/2010	Party Name:TEA GROUP EXPORTS	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00157/AM11/	RLA File :02/24/040/00135/AM11/	Lic.No/Date:0210150137 03.11.2010	
	The case was considered by the committee as per agenda. The Committee decided that the exporter may be asked to give blend ratio of export item. To be re-listed on 27.01.2011			

23	672 Case No.:2/36/85-ALC3/2010	Party Name:SHABANESA,	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Transferred to DES-V
	HQ File :01/85/050/00147/AM11/	RLA File :04/24/040/00118/AM11/	Lic.No/Date:0410116274 13.08.2010	
	The case was considered by the committee as per agenda. The Committee decided to transfer the case to DES-V.			

24	673 Case No.:23/36/85-ALC3/2010	Party Name:AL KABEER EXPORTS PVT. LTD	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00168/AM11/	RLA File :03/94/040/00660/AM11/	Lic.No/Date:0310598868 26.10.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MSME. The Committee decided that MSME may be reminded to expedite the comments. To be re-listed on 27.01.2011			

25	674 Case No.:14/28/85-ALC3/2010	Party Name:BGH EXIM LIMITED,	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00115/AM11/	RLA File :02/24/040/00032/AM11/	Lic.No/Date:0210142914 04.06.2010	
	The case was considered by the committee as per agenda. The Committee decided that the exporter may be asked to give blend ratio of export item. To be re-listed on 27.01.2011			

26	675 Case No.:20/28/85-ALC3/2010	Party Name:M & M COCOA PRODUCTS PVT.LTD.,	Meet No/Date:36/85-ALC3/2010 13.01.2011	Status: Deferred
	HQ File :01/85/050/00121/AM11/	RLA File :22/24/040/00059/AM10/	Lic.No/Date:2210010217 23.07.2010	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from MSME. The Committee decided that MSME may be reminded to expedite the comments. To be re-listed on 27.01.2011			

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